

The maximum amount of reward per individual is Rs. 5,000/- and maximum amount of reward for any single case is Rs. 50,000/-. The quantum of reward is decided on the basis of the nature of the case and the role played by the individual in each case.

(c) 23 persons have been awarded and a sum of Rs. 26,000/- has been given to them as reward for providing useful information.

(d) As a result of this scheme, MTNL has been able to detect 11 cases of irregularities so far.

Telephones in Maharashtra

3260. SHRI RAM NAIK : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Government are aware that during second week of July 1995, the telephones starting from 540 and 542 in Thane city, Maharashtra were out of order and that the subscribers were suffering inconvenience;

(b) whether both the above exchanges were commissioned recently and are equipped with French modern technology; and

(c) if so, the future policies of the Government regarding purchase of French technology?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) :

(a) Yes, Sir. Due to rains in the 2nd week of July, 95, some telephones with level 540 and 542 in Thane City were out of order due to joints failure induct cables and all the efforts were made to clear the same on priority. Rental rebate was also granted to the subscribers whose telephones were out of order for more than 7 days. However, there was no exchange failure at all.

(b) Yes, Sir.

(c) The above failures have nothing to do with the performance of the Telephone Exchange switching equipment and hence no change in existing policy in this matter is envisaged.

[Translation]

Development of U.P.

3261. SHRI RAM PUJAN PATEL :
DR. LAL BAHADUR RAWAL :

Will the Minister of PLANNING AND PROGRAMME be pleased to state :

(a) whether any Commission was constituted for the development of Uttar Pradesh;

(b) if so, the areas of the State taken up for development by the Commission;

(c) the details of the schemes recommended by the Commission; and

(d) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GAMANG) : (a) to (d) No Commission was constituted for the development of the entire Uttar Pradesh. However, a Joint Study Team known as Patel Commission was set up in December, 1962 for the development of four eastern districts of Uttar Pradesh viz. Ghazipur, Azamgarh, Deoria and Jaunpur.

The Patel Commission's recommendations basically relate to the Agriculture, Cooperation, Horticulture, Irrigation and Flood Control. Minor Irrigation, Industries, P.W.D.(Roads and Bridges) departments. The State Government has reported that most of the recommendations have been implemented by the end of the Fourth Five Year Plan.

[English]

Special Stamps

3262. SHRI SOBHANADREESWARA RAO VADDE : Will the Minister of COMMUNICATIONS be pleased to state the names of persons and institutions in respect of which Government propose to issue special commemorative stamps during 1995-96?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : Special Commemorative Postage Stamps During The Year 1995-96 Persons and Institutions.

S. No.	Subject	
1	2	
1.	Shri K.L. Saigal	Already issued
2.	R.S. Ruikar	Already issued
3.	50th Anniversary of UN	Already issued
4.	Delhi Development Authority	Already issued
5.	APPTC Bangkok.	
6.	Louis Pasteur.	
7.	La Martiniere College, Lucknow.	
8.	Indo-Pretoria (Mahatma Gandhi)	
9.	5 Raj Rif	
10.	Jat Regiment	
11.	Roentgen-100 Years of X-Ray.	
12.	Cricketers—C.K. Nayudu, Prof. Deodhar, Vijay Merchant, Vinoo Manked.	

1 2

13. Bharti Bhawan Library, Allahabad.
 14. Shri P.M. Thevar
 15. Tukdoji Maharaj
 16. Dr. Y. Subba Row.
 17. Giani Zail Singh, President of India.
 18. Tata Institute of Fundamental Research.
 19. Food & Agriculture Organisation.
 20. Headquarters Delhi Area.
 21. Pt. Kunji Lal Dube.
 22. Abai Konunbaev, Khazakh National Poet.
 23. Kasturba Gandhi National Memorial Trust.
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Misappropriation of Funds

3263. SHRI A. INDRAKARAN REDDY : Will the Minister of WELFARE be pleased to state :

(a) whether the funds meant for tribal welfare are not being properly utilised in Andhra Pradesh.

(b) whether the tribals especially in West Godavari district are being ignored by the concerned Intergrated Tribal Development Authorities;

(c) the number of complaints received by the Union Government on the functioning of Interated Tribal Development Authorities in Andhra Pradesh; and

(d) the steps taken/proposed to attend to such complaints to solve the problems of tribals?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) and (b) The information is awaited from the State Government which will be placed on the Table of the House on its receipt.

(c) Yes, Sir. A complaint was received on 8-2-1994 from the Hon'ble Member of Parliament Shri V. Hanumantha Rao stating that some tribals belonging to Kondrukote Panchayat, Polavaram Mandal, West Godavari district never got any benefit from the Integrated Tribal Development Agency (ITDA), West Godavari. On the other hand, there were some people who got repeatedly benefits from the ITDA.

(d) The Government of Andhra Pradesh was asked on 1-3-1994 to look into the complaint and furnish a detailed reports in the matter. The State Government has also been reminded. The Ministry has issued instructions on 30-4-1994 and 11-6-1995 to the State Government to ask the ITDAs/ITDPs, etc. to ensure that applications to the

banks are sent after proper scrutiny so that the assistance to tribes is uniformly and judiciously distributed and that all the loans are not cornered only by a few people again and again.

Letters from MPs

3264. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) Whether the State Governments and Union Territories are required to answer the letters of the Members of Parliament written to them,

(b) if so, the details thereof;

(c) whether in most of the cases the State Governments and Union Territories are not replying to the letters of the Members of Parliament; and

(d) if so, the action proposed to be taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : (a) and (b) Instructions have been issued to all Ministries/Departments of the Government of India, Chief Secretaries of all States/ Union Territories, which inter alia mention that letters received from Members of Parliament and State Legislators should be acknowledged promptly, should receive careful consideration and should be responded to expeditiously at an appropriate level.

(c) and (d) While the observance of these instructions by Ministries and Departments is monitored by the Government, the position in respect of State Governments and Union Territory Administrations is not maintained.

Training Schemes for Scheduled Castes

3265. SHRI GIRDHARI LAL BHARGAVA : Will the Minister of WELFARE be pleased to state :

(a) whether the 'Ambedkar Training Scheme' and 'Eklavya Training Scheme' are being launched in order to fill up the vacant posts reserved for the candidates belonging to Scheduled Castes to impart training to the educated unemployed youths of this class for competitive examinations;

(b) whether the said schemes are being launched in Rajasthan;

(c) if so, the amount spent on the above schemes and the number of persons to whom training has been imparted; and

(d) the number of persons to whom employment has been provided under the said schemes?